

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 2399/94

New Delhi: this the 14th day of July, 2000.

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Inspector (Mrs.) Neelam Gandhi, No. D-1493, Delhi Police.
2. Inspector (Mrs.) Shakuntala Khokhar No. D-1502, Delhi Police, C/o Mrs. Avnish Ahlawat, Advocate, 243, Lawyers Chambers, Delhi High Court, New Delhi-3

.....Applicants.

(By Advocate: Shri Virender Pal)

Versus

1. Govt. of NCT of Delhi, through Secretary (Home), 5, Shamnath Marg, Delhi.
2. Commissioner of Police, Delhi, Police Headquarters, MSO Building, I.P. Estate, New Delhi-2.
3. Deputy Commissioner of Police/HQ(I), Delhi Police Headquarters, MSO Building, I.P. Estate, New Delhi-2.
4. Inspector Bina Rani, No. 102 (Retd), Delhi Police, R/O C-855, Sushant Lok, Village Chakarpur, Gurgaon (Haryana)
5. Inspector Harkala Thapa No. D-719, Delhi Police
6. Ins. Krishna Dwivedi, No. D-720, Delhi Police
7. Ins. Savitri Sharma, No. D-722, Delhi Police
8. Ins. Sudesh Sharma, No. 734, Delhi Police
9. Ins. Uma Rani, No. D-739, Delhi Police
10. Inspector Usha Bai, No. D-735, Delhi Police
11. Ins. Vijay Sachdeva, No. D-736, Delhi Police
12. Inspector Jagtar Kaur, No. D-738, Delhi Police
13. Inspector Vina Sharma, No. D-71, Delhi Police
14. Inspector Usha Sharma, No. D-718, Delhi Police
15. Inspector Kala Bisht, Delhi Police, R-4 to 15 to be served through Deputy Commissioner of Police/DPH, MSO Building

(By Adv. Sh. Ajesh Luthra) IP Estate, ND-2... Respondents.

ORDER

Mr. S.R. Adige, VC(A):

(X)

Applicants impugn respondents' order dated 2.6.87 (Annexure-A) and seek a declaration that private respondents 4 to 15 could only be given regular promotion as Sub Inspector from a date after the relaxation was granted by L.G. Delhi and not from the date of their adhoc promotion, as S.I.s. Applicants seek retrospective promotion as Inspector with effect from the date respondents 4 to 15 were promoted with consequential benefits.

2. Heard both sides.
3. This very impugned order dated 2.6.87 was admittedly challenged in OA No. 741/93 by S.I. (Woman) Pratima Sharma and Ors. which was dismissed by order dated 22.9.98 on grounds of limitation for the reasons contained therein.
4. The very arguments advanced by applicants' counsel in the present case, namely that respondents never issued any seniority list which showed the inter se seniority between applicants and private respondents was also dismissed and rejected in that order dated 22.9.98.
5. We as a coordinate Bench are bound by the aforesaid order dated 22.9.98 by another Coordinate Bench and the rulings in Smt. Sudama Devi & Ors. AIR 1983 SC 653 and Shitala Prasad Shukla Vs. State of UP 1986 Supple SCC 185 relied upon by applicants do not advance applicants' case, in the light of the various Hon'ble Supreme Court's rulings cited

in Pratima Sharma's case (supra).
(25)

6. For the reasons contained in Pratima
Sharma's case (supra), this OA is also dismissed.
No costs.

Kuldeep
(KULDIP SINGH)

MEMBER (J)

S.R. Adige
(S.R. ADIGE)

VICE CHAIRMAN (A).

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